

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 224 of 2020

In the matter of:

3A Capital Services Ltd.

....Appellant

Vs.

Sanghi Spinners India Ltd. & Ors.

....Respondents

Present

For Appellant: Mr. Rajnish Kumar, Advocate.

For Respondents: Mr. S. Abhishek Iyer & Mr. Anirudh Wadhwa, for R-14.

With

Company Appeal (AT) No. 225 of 2020

In the matter of:

3A Capital Services Ltd.

....Appellant

Vs.

Sanghi Spinners India Ltd. & Ors.

....Respondents

Present

For Appellant: Mr. Rajnish Kumar, Advocate.

For Respondents: Mr. S. Abhishek Iyer & Mr. Anirudh Wadhwa, for R-14.

ORDER

(Virtual Mode)

26.03.2021: Pursuant to Order dated 11.02.2021 a fresh Office Note dated 25.03.2021 reveals that the Notices have been delivered to Respondent Nos. 1, 10,11 & 12.

Further, Office Note reveals that Reply on behalf of Respondent Nos. 1 to 4 has been filed on 24.02.2021.

Further, Reply Affidavit has also been filed on behalf of Respondent No. 14.

Nobody appears on behalf of Respondent No. 14/ Samrudhi Investors Services Pvt. Ltd.

Learned Counsel for the Appellant submitted that Samrudhi Investors Services Pvt. Ltd. have filed a cross appeal before the Chennai Bench of NCLAT and the matter is fixed for '**After Notice**' on **15th April, 2021**.

List these Appeals on **29th April, 2021** on that day the Parties (Learned Counsel for Respondent No. 14 and Learned Counsel for the Appellant) inform this Tribunal about the Status of the case pending before the Chennai Bench, NCLAT.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn